

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.08/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2017





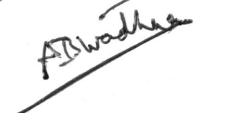
NAME OF THE PARTIES: Mr. James Martin Pereira & ors.

V/s.

M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	KARL F. TAMBOLY	COUNSEL FOR ALL RESPONDENTS	
2.	Bijal K Rathod	Adv. for the Respondents.	
3.	Vaishali Maniar	Adv for Respondents.	
4.	Haran Kar	Adv. for Petitioners	
5.	Abhay Wadhwa	Adv. for Petitioners	

**ORDER**

**C.P No. 08/397-398/CLB/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. From the side of Petitioner, a precipe is mentioned pertaining to offer of Right Issue for which the last date of offer and payment is tomorrow i.e. 21.01.2017.

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3. The Learned Representative of the Respondent is seeking time to file Reply.

Time

is granted upto 03.02.2017, a copy in advance to the other side.

4. The Respondent No.1 is directed to maintain Status quo in respect of the offer of said Right Issue.

5. The matter raised as per this Precipe for Interim Relief shall be heard finally on 07.02.2017 .

6. The date of hearing in respect of Petition shall also be pronounced on that day.

Sd/-

**M. K. SHRAWAT**  
**MEMBER (JUDICIAL).**

**Dated : 20.01.2017.**